CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.234/AT/2025

- Subject : Petition under Section 63 of the Electricity Act, 2003 for the adoption of tariff for 2000 MW inter-State Transmission System Solar PV Power Projects with 1000 MW/4000 MWh Energy Storage System (ESS) (SECI ISTS XVII) and selected through competitive bidding process as per the Guidelines dated 9.6.2023 of the Ministry of Power, Government of India.
- Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : NTPC Renewable Energy Limited and Ors.

Date of Hearing : 8.5.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Mandakini Ghosh, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI Shri Prajeet Ghosh, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 2000 MW Solar PV Power Projects with 1000 MW/ 4000 MWh Energy Storage System (ESS) connected with the Inter-State Transmission System and selected through competitive bidding process as per the *"Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems"* dated 9.6.2023 issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Petitioner has also filed a compliance affidavit dated 17.4.2025 as per the directions issued vide Record of Proceedings for hearing dated 18.3.2025. Learned counsel further added that, vide said compliance affidavit, the Petitioner has also placed on record the copies of the PPAs and PSAs signed subsequent to the filing of the present Petition, along with the amended memo of parties. Learned counsel also submitted that the PPAs for the balance capacity have also been signed, and the Petitioner may be permitted to file an additional affidavit for placing on record the signed copies of the PPAs.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its additional affidavit as above within two weeks. The Commission also permitted the newly impleaded Respondents to file their reply(s), if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)